

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:359

ANSWERED ON:05.09.2012

REVIEW OF RTE ACT

Kaswan Shri Ram Singh;Meghwal Shri Arjun Ram

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether some of the State Governments have urged the Union Government to review the no-detention policy for school children up to class VIII under the Right of Children to Free and Compulsory Education Act and the CBSE's Continuous and Comprehensive Evaluation (CCE) system;
- (b) if so, the details thereof;
- (c) whether the Government has also received such suggestions from various stakeholders and experts in this regard;
- (d) if so, the details thereof; and
- (e) the action taken in the matter?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 359, ASKED BY SHRI RAM SINGH KASWAN AND SHRI ARJUN MEGHWAL TO BE ANSWERED ON 05.09.2012 REGARDING REVIEW OF RTE ACT

(a) to (e): In the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, some State Government representatives urged the Central Government to assess the implementation of the Continuous and Comprehensive Evaluation (CCE) in the context of the no-detention policy under the Right of Children to Free and Compulsory Education (RTE) Act, 2009. It was resolved by the CABE in this meeting to constitute a Sub-committee for assessment and implementation of CCE in the context of the no-detention provision in the RTE Act. In pursuance of this resolution, a Sub-committee of CABE was constituted under the chairpersonship of Minister for Education, Government of Haryana, along with Ministers of Education of Government of Bihar, Government of Assam, Government of Tamil Nadu and the Government of Chhattisgarh, 3 eminent educationists, one representative from the National Council of Educational Research and Training (NCERT) and 2 Directors of State Councils of Educational Research and Training from Uttar Pradesh and Andhra Pradesh, as members.

The Sub-committee of CABE has invited comments and suggestions of the States/UTs on the implementation of CCE and the no-detention provision as well as challenges faced by them. The Sub-committee has also decided that the Ministry of Human Resource Development should invite suggestions from the general public too and place the suggestions before it.